

GOVERNMENT OF INDIA  
MINISTRY OF EXTERNAL AFFAIRS  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO-1048**  
ANSWERED ON- 13/02/2025

**H-1B VISA**

1048. SMT. SAGARIKA GHOSE

Will the Minister of EXTERNAL AFFAIRS be pleased to state :-

- (a) the development in the issuance of H-1B visa for Indian citizens who aim to work in the US;
- (b) the effect of the same on students who have applied to universities in the US; and
- (c) whether this is a cause of concern to countless students aspiring to study or are currently studying in the US?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS  
(SHRI KIRTI VARDHAN SINGH)

(a to c) Mobility of skilled Indian professionals to the U.S. has been mutually beneficial for both countries. Students enrolled at US universities enter the US on an F1 visa. As such, changes in the H1B visa norms do not have any impact on prospective admissions to US universities. A recent rule notified by the U.S. Department of Homeland Security (DHS) effective January 17, 2025, allows for extension of the visa status and work authorization period by up to six months for students awaiting adjudication on the H1-B visa petitions on their behalf. The Government of India remains closely engaged with the U.S. Administration on all issues related to the mobility of Indian professionals.

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